

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2233(KB)2019
IA(I.B.C)/801(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH SEPTEMBER, 2022, 10:30 A.M

IN THE MATTER OF	JONES LANG LASALLE PROPERTY CONSULTANTS INDIA PVT.LTD. VS BP SURAJ BUSINESS COMBINES PVT.LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physical)

Mr. Rahu Parasrampurua, PCS : For RP
Ms. Rashmi Chancharria, in person

ORDER

IA(I.B.C)/801(KB)2022

- i. This application has been filed by the Resolution Professional under Section 12A of IBC, 2016, which is duly supported by an affidavit of Resolution Professional at page 15.
- ii. Ld. Counsel has drawn our attention to page 30 and 31, which are the minutes of the meeting of CoC held on 30th of July, 2022, wherein a Resolution has been passed by CoC for the withdrawal of application under Section 12A of IBC, 2016 with approval of 100% voting share of the Committee of Creditors.
- iii. It is stated that Resolution Professional has been paid his dues and nothing remains pending. RP is discharged from his obligations and the moratorium shall come to an end.
- iv. In view of the above position, this application is allowed and disposed of accordingly. Consequently C.P. (IB)/2233(KB)2019 is dismissed as withdrawn. File be consigned to records.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**